

an>

title: Regarding people crossing border from Bangladesh and getting themselves registered in Indian voters list.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam Speaker, I would like to raise the issue of the National Register of Citizens of India which is a lifeline for the people of Assam and their identity. By the order of the Supreme Court, National Register of Citizens has been imposed in Assam. However, the then Government, not the present Government, stopped the work by stopping to finance it as a result of which work on National Register of Citizens could not continue. But when in 2014 the Government under hon. Narendra Modi-ji came into power, an amount of Rs.280 crore was sanctioned and the work of National Register of Citizens started again. As we all know, Assam-Bangladesh border is very porous and lakhs and lakhs of people have come in. In the course of time it has been discovered that people want to push their names in the voters' lists so that they can vote and create imbalance in the State. Madam, I simply want to say that there are some quarters who try to spread canards that there are atrocities against some people and some minority communities. But that is not a fact. There are no atrocities anywhere in the State, neither on a community nor on people. It is with the connivance of police and some officials with ulterior motives that lakhs and lakhs of people came in from Bangladesh across the border. The NRC work has started now. You will be surprised to know that 20,000 false documents have been detected and 28 people have been arrested including an advocate in this regard. Hon. Home Minister is present here. I urge upon him that strict vigilance should be maintained there.

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्रीमती विजया चक्रवर्ती द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।